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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

OA No.1570/94 & MA No.2065/94

NEW DELHI THE 8TH DAY OF AUGUST, 1994.

MR. JUSTICE S.K.DHAON, ACTING CHAIRMAN
MR. B.N.DHOUNDIYAL, MEMBER(A)

Shri Kiran Pal,
S/o Shri Ram Phal,
R/o 2075 Lodi Road Complex
New Delhi.

APPLICANT

BY ADVOCATE MS. BHARTI SHARMA.

vs.

1. Union of India
through Secretary,
Ministry of Communication,
Department of Telecommunication,
Sanchar Bhawan,
New Delhi.
2. Controller General Defence Accounts
West Block V
R.K.Puram,
New Delhi.
3. Jr. Controller of Defence Accounts (Funds)
Meerut Cantt.
4. Controller of Defence Accounts
(Central Command)
Meerut Cantt.
5. Accounts Officer, Administration
Controller of Defence Accounts
(Central Command) Meerut.

ORDER (ORAL)

JUSTICE S.K.DHAON:

Although in the body of the original application, it is not mentioned ~~that~~ as to when the applicant was employed as a casual worker and as to when he was retrenched from service, the learned counsel for the applicant states at the Bar that the applicant was employed as a casual worker in May, 1987 and he was retrenched in July, 1992. We accept this statement given at the Bar.

2. The prayer in substance is that the order retrenching the applicant from service may be quashed.


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
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3. This original application had been presented in this Tribunal on 14.7.1994. This ^{application} /is supported by a Misc.Application seeking the condonation of delay. We are not satisfied with the explanation offered. We have, therefore, no option but to reject this original application as barred by time.

4. Like any other citizen of this country, the applicant is entitled to be considered for being given an employment as a casual worker if and when the respondents feel the necessity of employing such casual workers and if the applicant is otherwise eligible.

5. With these observations, this original application is dismissed summarily.


(B.N.DHOUNDIYAL)
MEMBER(A)
SNS


(S.K.DHAON)
ACTING CHAIRMAN